

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.12629 of 2014

(Arising out of OIA-AHM-EXCUS-003-APP-044-14-15 dated 24/06/2014 passed by Commissioner of Central Excise-AHMEDABAD-III)

Cadila Pharmaceuticals Ltd

.....Appellant

342, Nani Kadi,
Taluka : Kadi,
Mehsana, Gujarat

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

.....Respondent

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat- 380009

APPEARANCE:

Shri S J Vyas, Advocate for the Appellant
Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10566 /2020

DATE OF HEARING: 26.02.2020
DATE OF DECISION: 26.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

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